

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2065
ANSWERED ON:05.12.2012
SCHOOL MANAGEMENT COMMITTEES
Jindal Shri Naveen

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is mandatory for every school under the Right of Children to Free and Compulsory Education, 2009 to constitute a School Management Committee (SMC);
- (b) if so, the details thereof along with the total number of schools that were required to constitute an SMC and the total number of schools that have constituted such committee during the last two years, State-wise and year-wise;
- (c) whether these SMCs have been discharging the roles entrusted to them;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the National University of Education Planning and Administration (NUEPA) had conducted a study to review the functioning of these SMCs across the country;
- (f) if so, the details thereof along with the major findings by NUEPA;
- (g) the details of the recommendations that have been accepted along with the action taken by the Government thereon; and
- (h) the steps being taken by the Government to improve the functioning of these SMCs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR SHASHI THAROOR)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the constitution of a School Management Committee (SMC) in all Government and Government aided schools. As per State Government/UT Administration reports, the updated position for 2011-12 regarding the number of schools that were required to constitute SMCs and the schools that have constituted such committees State wise is at Annexure.

(c) & (d): It has been reported by most States/UTs that SMCs are discharging the functions assigned to them as per the RTE rules notified by the States.

(e) & (f): The National University of Educational Planning and Administration (NUEPA) had conducted a study on the functioning of education committees entrusted with the responsibility of school management and supervision under the Sarva Shiksha Abhiyan (SSA) Programme in 14 States in 2009. Education committees associated with 1006 schools located in 897 villages/wards and spread over 42 districts were covered in the study.

The study interalia recommended granting a statutory status to education committees and giving higher representation to parents in such committees including 50% representation for women.

(g): The RTE Act 2009 provides for a statutory SMC in all Government and Government aided schools and also interalia stipulates, that 75% of the members would be parents/guardians of children admitted in that school, proportionate representation shall be given to parents/ guardians of children belonging to disadvantaged groups and weaker sections and that fifty percent of members of the SMC shall be women..

(h): Regular training is imparted to SMC members under the Sarva Shiksha Abhiyan for improving their understanding of their roles and responsibilities and to improve their functioning.